

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.88/93

Date of Order: 5.2.1993

BETWEEN:

G.Prakasa Rao

.. Applicant.

A N D

1. The Supdt. of Post Offices,  
Nandyal Division, Nandyal.
2. The Director General of Posts,  
New Delhi.

.. Respondents.

---

Counsel for the Applicant

.. Mr.Krishna Devan

Counsel for the Respondents

.. Mr.N.V.Ramana

---

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

---

T - C - R - d /

.. 2 ..

Orders of the Single Member Bench delivered by  
Hon'ble Shri T.Chandrasekhara Reddy, Member(Judl.).

---

This is an application filed by the applicant herein under Section 19 of the Administrative Tribunals Act to direct the respondents to declare that the applicant is entitled to get the Daily Allowance for the period of training the applicant had undergone outside the headquarters and pass such other order or orders as may deem fit and proper in the circumstances of the case.

Today we have heard Mr.Krishna Devan, Advocate for the applicant and Mr.N.V.Ramana, Standing Counsel for the respondents.

In similar matters of the Division Bench of this Tribunal and Single Member Bench of this Tribunal had directed the respondents to pay the Daily Allowance in accordance with rules for the period of training he had undergone as Postal Assistant. So, as the applicant is similarly placed in all respects to the applicant in this O.A., similar directions as are given in the O.A.s are also liable to be given in this O.A. Mr.N.V.Ramana, Standing Counsel for the respondents brought to our notice that a letter of Department of Posts of India that is issued from the Office of the Chief Post Master General A.P.Circle, Hyderabad dated 5.3.1992 which is communicated to all other other Postal Departments. The instructions in the said letter would read that the President is now pleased to decide that Daily Allowance will be admissible to the Central Government employees deputed for training prior to appointment to higher posts. The applicant herein also had undergone training from 21.10.1991 to 10.1.1992. After undergone training the applicant had submitted his bill claiming T.A. and D.A. The said bill claiming T.A. and D.A. had been passed in the month of October 1991 restricting the claim only to the T.A. that is claimed by the applicant. So, as the applicant had

.. 3 ..

(17)

not been paid the D.A., the applicant had approached this Tribunal. It is the contention of "T.N.V.Ramana, Standing Counsel for the respondents that as the applicant had undergone training prior to the said letter dated 5.3.1992 that the applicant is not entitled for D.A. As already pointed out the bill with regard to the claim of the Daily Allowance of the applicant had been dis-allowed in the month of October 1992 ~~in which the instructions dated 5.3.1992~~ the said letter of the Department of Posts had come into effect. We are unable to understand why the benefit of the instructions of the said letter should ~~not~~ be extended to the applicant herein also as already pointed as the claim ~~was~~ was pending by that date ~~5-3-92~~. So, in view of this position, the applicant ~~is also~~ has a right to be paid the Daily Allowance for the period of training he had undergone. Hence the O.A. is liable to be allowed.

Hence we direct the respondents to reimburse the applicant the daily allowance for which he is entitled in accordance with rules for the period of training from ~~21-10-91~~ to ~~10-1-92~~ he had undergone at Mysore. If any payments had already been made the same shall be deducted from out of the amount that is payable in pursuance of this orders of this Tribunal. This order shall be implemented within three months from the date pf the communication of the same. With the above said directions O.A. is allowed, leaving the parties to bear their own costs.

*T. Chandrasekhara Reddy*

(T.CHANDRASEKHARA REDDY)  
Member (Judl. P)

Dated: 5th February, 1993

(Dictated in Open Court)

*5/2/93*  
Deputy Registrar (S)

sd

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR.

DATED: 5-2-1993

ORDER/JUDGMENT:

R.P./C.P/M.A. No.

in

M.A. No. 88 | 93

T.A. No.

(W.P. No. )

Admitted and Interim directions,  
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

